

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.12/AM-20 dated 24.10.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20 actually held on 15.11.2019, 19.11.2019 and remaining cases to considered on 10.12.2019 and 12.12.2019, under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Shri Kuldeep Singh, Asst. Director-I	DCMSME
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2.	Shri Nand Lal, Consultant	DPIIT
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Rajesh Malhotra, DDG	DGFT
5	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No.11/AM-20 dated 03.10.2019 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.12/AM-20 dated 24.10.2019 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 12/84-ALC3/2019 **MEETING DATE** : 24.10.2019

Case No.: 2/25/84- ALC3/2018	Party Name: SPUNWEB NONWOVEN PVT.LTD	Meet No/Date: 12/84- ALC3/2019 24.10.2019	Status: Reject
HQ File :01/84/050/00700/AM19/	RLA File :24/24/040/00032/AM17/	Lic.No/Date:2410042156 09.03.2017	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 05.08.2019 and 04.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 7/25/84- ALC3/2018	Party Name: G.S. EXPORTS	Meet No/Date: 12/84- ALC3/2019 24.10.2019	Status: Reject
HQ File :01/84/050/00705/AM19/	RLA File :33/24/040/00008/AM18/	Lic.No/Date:3310030411 15.11.2017	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 05.08.2019 and 04.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 45/4/84- ALC3/2019	Party Name: SIVSHREE MEDITEX (INDIA) PRIVATE LIMITED,	Meet No/Date: 12/84- ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00050/AM20/	RLA File :32/24/040/00061/AM18/	Lic.No/Date:3210078446 10.04.2018	Defer Date: 16.01.2020
Decision : Committee considered the case as per agenda and along with other relevant papers and noted that the firm was asked on 05.08.2019 and 04.11.2019 to furnish the following information :			

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1. Weight of Export product.
2. Manufacturing process.
3. Stage wise wastage.
4. Weight of export product in Kg's

Reply is not received so far. NC decided to send the final reminder to the firm.
The case stands deferred for re-listing on 16.01.2020.

Case No.:8/10/85-ALC3/2018	Party Name:SPLENDID UDYOG LTD.	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Reject
HQ File :01/85/050/00054/AM19/	RLA File :03/95/040/00184/AM19/	Lic.No/Date:0310821395 01.06.2018	
Decision: Committee considered the case as per agenda along with other relevant papers. 4 Committee noted that the firm was asked on 05.08.2019 and 04.11.2019 to furnish the following information: 1. Content of polyester fibre-virgin in the export product in Kg's. 1. Size of pillow in Square meter may also be given. 2. Justification for 10% waste is polyester virgin fibre. Reply is not received so far. NC decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:14/16/84-ALC3/2018	Party Name:CDI FOOTWEAR PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00287/AM19/	RLA File :05/23/040/00273/AM19/	Lic.No/Date:0510407938 28.09.2018	Defer Date: 16.01.2020
Decision: Committee considered the case as per agenda along with other relevant papers. The case pertains to DPIIT. Committee noted that the firm's reply dated 17.06.2019 is not proper and decided ask the firm to appear before NC to explain their case. The case stands deferred to 16.01.2020.			

Case No.:22/25/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED.	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Approved						
HQ File :01/84/050/00720/AM19 /	RLA File :04/24/040/00214/AM19/	Lic.No/Date:0410165055 02.01.2019							
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT vide their I.D No. P- 47011/35/2019 TSW dated 22.10.2019. the following norms are recommended : EXPORT MADE ITEM NO. 1:- "LEATHER HAND BAGS"									
<table border="1"><tr><th>STYLE</th><th>QTY (In Nos)</th></tr><tr><td>1BA229</td><td>2,500</td></tr><tr><td>TOTAL</td><td>2,500</td></tr></table>				STYLE	QTY (In Nos)	1BA229	2,500	TOTAL	2,500
STYLE	QTY (In Nos)								
1BA229	2,500								
TOTAL	2,500								

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S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQ. MTR	3327
3	INNER LINING (FABRIC 100%PA / PRADA LOGO LINING / NYLON GABADINE / 100%PA POLYURETHANE RESIN (LINING MATERIALS WIDTH 58 INCHES)	MTR	744
4	REINFORCEMENT MATERIAL (Relevant)(ANTISTRAPPO / TELA ANTIS / REINFORCEMENT MATERIALS)	NOS	Net to Net
5	REINFORCEMENT MATERIAL (Relevant) (GUTTAPERGA / CANAPINA/ KURT/ REINFORCEMENT MATERIALS)	SQ. MTR	686
6	REINFORCEMENT MATERIAL (Relevant) (FELT NON ADHESIVE / SINTEX / REINFORCEMENT MATERIALS)	SQ. MTR	47
7	REINFORCEMENT MATERIAL (Relevant)(SALPA/ TALIN / BOARDS / REINFORCEMENT MATERIALS)	SQ. MTR	553
9	METAL FITTINGS (Relevant) (WASHER/ UNDER PLATES/ RIVET / U RING/ METAL SCREW / EYELET / METAL FITTINGS)	NOS	Net to Net
10	METAL FITTINGS (Relevant) (PULLER / D RING / O RING / LOGO / STUD / MAGNET / STICK / METAL FITTINGS)	NOS	Net to Net
11	METAL FITTINGS (Relevant)(DOG HOOK / DOG LEASH / BUCKLE / CHAIN / METAL FITTINGS)	NOS	Net to Net
12	ZIP FASTNER (Relevant)	NOS	Net to Net
15	SEWING THREADS	MTR	187500
16	PRIMER (DA550)	KGS	65
17	COTTON BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
18	PACKING BOX (NON CORRUGATED BOX) (PACKING MATERIAL)	NOS	As Per Packing Policy
19	MAGNETIC CARD (PACKING MATERIAL)	NOS	As Per Packing Policy
20	PACKING ENVELOPE (PACKING MATERIAL)	NOS	As Per Packing Policy
21	POLISHES / EDGE STAIN (PACKING MATERIAL)	KGS	As Per Packing Policy

EXPORT MADE ITEM NO. 2:- "PVC HAND BAG"

STYLE#	QTY (In Nos.)
1BH085	6,500

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1BB013	3,500
TOTAL	10,000

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQ. MTR	1693
2	OUTER LINING (Relevant)(FABRIC 100%PA- POLYURETHANE RESIN / FABRIC 100%PA / 100%PL / NYLON GABADINE / TES. GAB. NY/ FABRIC 100%CO (LINING MATERIALS WIDTH 58 INCHES)	MTR	3855
3	INNER LINING (Relevant) (FABRIC 100%PA / PRADA LOGO LINING / NYLON GABADINE / 100%PA POLYURETHANE RESIN (LINING MATERIALS WIDTH 58 INCHES)	MTR	4300
5	REINFORCEMENT MATERIAL (Relevant) (GUTTAPERGA / CANAPINA/ KURT/ REINFORCEMENT MATERIALS)	SQ. MTR	557
6	REINFORCEMENT MATERIAL (Relevant) (FELT NON ADHESIVE / SINTEX / REINFORCEMENT MATERIALS)	SQ. MTR	892
7	REINFORCEMENT MATERIAL (Relevant)(SALPA/ TALIN / BOARDS / REINFORCEMENT MATERIALS)	SQ. MTR	105
8	WEBBING (Relevant) (RIBBON / NYLON WEBBING)	MTR	9500
9	METAL FITTINGS (Relevant)(WASHER/ UNDER PLATES/ RIVET / U RING/ METAL SCREW / EYELET / METAL FITTINGS)	NOS	Net to Net
10	METAL FITTINGS (Relevant)(PULLER / D RING / O RING / LOGO / STUD / MAGNET / STICK / METAL FITTINGS)	NOS	Net to Net
11	METAL FITTINGS (Relevant)(DOG HOOK / DOG LEASH / BUCKLE / CHAIN / METAL FITTINGS)	NOS	Net to Net
13	ZIP FASTNER (Relevant)	MTR	6800
14	SLIDER(Relevant) (METAL SLIDER)	NOS	Net to Net
15	SEWING THREADS	MTR	460000
16	PRIMER (DA550)	KGS	50
17	COTTON BAG (PACKING MATERIAL)	NOS	As Per Packing Policy

18	PACKING BOX (NON CORRUGATED BOX) (PACKING MATERIAL)	NOS	As Per Packing Policy
19	MAGNETIC CARD (PACKING MATERIAL)	NOS	As Per Packing Policy
20	PACKING ENVELOPE (PACKING MATERIAL)	NOS	As Per Packing Policy
21	POLISHES / EDGE STAIN (PACKING MATERIAL)	KGS	As Per Packing Policy

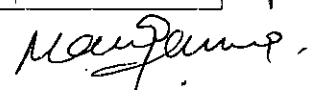
RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:15/25/84-ALC3/2018	Party Name:SUMILON INDUSTRIES LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
HQ File 7:01/84/050/00713/AM19/	RLA File :52/24/040/00071/AM19/	Lic.No/Date:5210042973 25.02.2019	Defer Date: 16.01.2019.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's reply dated 06.08.2019 has been sent to DPIIT for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 16.01.2019.			

Case No.:8/25/84-ALC3/2018	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Approved	
HQ File :01/84/050/00706/AM19/	RLA File :02/24/040/00154/AM19/	Lic.No/Date:02102090 15 27.02.2019		
Decision: Committee considered the case as per agenda along with other relevant papers. Committee noted that firm's reply has been received on 15.11.2019. After detailed deliberation, Committee decided to ratify the Advance Authorization issued in this case as under :				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PACMAAN GLAND PACKING NA 731	1992.000 Kg	PTFE DISPERSION PTFE CONTENT 60%	2031.8 Kg
RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.:12/25/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Approved
HQ File 9:01/84/050/00710/AM19/	RLA File :07/24/040/00280/AM19/	Lic.No/Date:0710114600 28.02.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

10	Case No.:13/25/84-	Party Name:GOKALDAS	Meet No/Date:12/84-	Status:Deffered
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ALC3/2018	EXPORTS LTD	ALC3/2019 24.10.2019	and Re-indexed
HQ File :01/84/050/00711/AM19/	RLA File :07/24/040/00277/AM19/	Lic.No/Date:0710114605 28.02.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda along with other relevant papers. Committee noted that the firm has furnished their reply on 16.09.2019. Committee decided ask the firm to appear before NC to explain their case along with sample of the product. The case stands deferred to 16.01.2020.			

Case No.:14/25/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00712/AM19/	RLA File :07/24/040/00278/AM19/	Lic.No/Date:0710114606 28.02.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda along with other relevant papers. Committee noted that the firm has furnished their reply on 16.09.2019. Committee decided ask the firm to appear before NC to explain their case along with sample of the product. The case stands deferred for re-listing on 16.01.2020.			

Case No.:16/25/84- ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00714/AM19/	RLA File :34/24/040/00361/AM19/	Lic.No/Date:3410044937 28.02.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's application has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 16.01.2020.			

Case No.:17/25/84- ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00715/AM19/	RLA File :34/24/040/00362/AM19/	Lic.No/Date:3410044938 28.02.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's application has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 16.01.2020.			

Case No.:42/25/84- ALC3/2018	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Approved
HQ File :01/84/050/00740/AM19/	RLA File :02/24/040/00179/AM19/	Lic.No/Date:0210209038 06.03.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:43/25/84- ALC3/2018	Party Name:TOPLINE COMMODITIES	Meet No/Date:12/84- ALC3/2019	Status:Deffered and Re-indexed,
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	PVT.LTD.	24.10.2019	
HQ File :01/84/050/00741/AM19/	RLA File :02/24/040/00184/AM19/	Lic.No/Date:0210209041 07.03.2019	Defer Date: 16.01.2020.
Decision : Committee considered the case as per agenda along with other relevant papers and observed that the firm was asked on 23.05.2019 to furnish the following information : <ol style="list-style-type: none"> 1. Manufacturing process 2. Justification for 65% of wastage of import fabric 3. Justification for requirement of 43.5% PU Resin & 13% wood powder on the weight of export product. Reply has been received and the same to DPIIT for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 16.01.2020.			

Case No.:46/25/84-ALC3/2018		Party Name:SAGAR METALLICS PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Approved	
HQ File :01/84/050/00744/AM19/		RLA File :52/24/040/00094/AM19/	Lic.No/Date:5210042989 11.03.2019		
Decision : Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as under:					
16	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	M TYPE/ ST TYPE METALLIC YARN	95238 KG	METALLIZED POLYESTER FILM (ALLUMINIUM COATED)	97147 KG
RA concerned may take necessary action subject to compliance of other usual conditions.					

	Case No.:33/25/84-ALC3/2018	Party Name:HRITIK EXIM	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Reject
17	HQ File :01/84/050/00731/AM19/	RLA File :26/24/040/00017/AM19/	Lic.No/Date:2610012874 13.03.2019	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 07.08.2019 and 04.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.: 5/4/84-ALC3/2019	Party Name:SRI J J LAKSHMI & CO	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status: Reject
HQ File :01/84/050/00010/AM20/	RLA File :26/24/040/00001/AM20/	Lic.No/Date:2610012875 03.04.2019	

18 **Decision :** Committee considered the case as per agenda and noted that the firm was asked on 07.08.2019 and 04.11.2019 to furnish the following :

1. Sketch of manufacturing of the product with dimensions of each stage showing the % wastage of each stage of the product manufacturing
2. Complete two sets of application

Reply is not received so far. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:2/4/84-ALC3/2019	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Approved	
HQ File :01/84/050/00007/AM20 /	RLA File :05/23/040/00591/AM19/	Lic.No/Date:051041016 1 05.04.2019		
19 Decision : Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	HPT FLEX -W70-104(TTY-197)-YARN	20000 KG	HPPE-UHmwPE/HDPE YARN 400D (Other Than nylon)	10423.20 KG
RA concerned may take necessary action subject to compliance of other usual conditions.				

20	Case No.:8/4/84-ALC3/2019	Party Name:SUCHETA ENTERPRISES	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00013/AM20/	RLA File :06/24/040/00002/AM20/	Lic.No/Date:0610039149 09.04.2019	Defer Date:16.01.2020.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's application has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 16.01.2020.				

21	Case No.:9/4/84-ALC3/2019	Party Name:NATROYAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00014/AM20/	RLA File :34/24/040/00005/AM20/	Lic.No/Date:3410045032 09.04.2019	Defer Date:16.01.2020.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's application has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 16.01.2020.				

22	Case No.:11/4/84-ALC3/2019	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Approved
	HQ File :01/84/050/00016/A M20/	RLA File :04/24/040/00295/AM19/	Lic.No/Date:0410165456 11.04.2019	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT vide their I.D No. P- 47011/35/2019 TSW dated 22.10.2019, the following norms are recommended :

EXPORT MADE ITEM NO. 1:- "LEATHER HAND BAGS"

STYLE	QTY (In Nos)
F73338	8,000
F78147	5,000
F68014	7,500
TOTAL	20,500

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	59040
5	INNER LINING (Relevant)(ASIAN FAILLE - WR + 1X CLEAR PU COATING / MP TWILL LINING - WR + 1X CLEAR PU COATING / SLG COACH SCATTER LOGO LINING WIDTH 59 INCHES)	YARD	9532.50
6	INNER LINING (Relevant) (MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR / WIDTH 58 INCHES)	MTR	276.75
7	REINFORCEMENT MATERIAL (Relevant)(NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	YARD	3079.10
8	REINFORCEMENT MATERIAL (Relevant)(210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING/ MICRO FIBER SOFT NON WOVEN)	YARD	6426.75
9	REINFORCEMENT MATERIAL (Relevant)(BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	660.10

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11	WEBBING (Relevant)	MTR	33825
15	METAL FITTING (Relevant)	NOS	Net to Net
16	ZIP FASTENER	MTR	16953.5
17	SLIDER (Relevant)	NOS	Net to Net
18	STOPPER (Relevant)	NOS	Net to Net
19	STOPPER (Relevant)	SET	Net to Net
20	SNAP BUTTON (METAL FITTING) (Relevant)	SET	Net to Net
21	LEATHER AUXILIARY (POLISHES CHM330 / CHS330) (POLISHES / EDGE STAIN)	KGS	133.25
22	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H) (PRIMER)	KGS	305.45
23	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy
24	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	As Per Packing Policy

EXPORT MADE ITEM NO. 2:- "PVC HAND BAG"

STYLE	QTY (In Nos)
F73336	6,000
F78722	5,000
TOTAL	11,000

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	14564
4	OUTER LINING (Relevant) (12CM SIG C 1.25MM PEBBLE DENIM PVC - POLY/CTN NON-BRUSH TWILL / 16CM GEO FOULARD SCRPT PVC - 600D CANVAS/ 62.49 CM SIG INK CAMO PVC - 600D CANVAS/ SOFTER 1.15MM FOAM 12CM SIG ORIG PEB PVC WIDTH 57 INCHES)	MTR	2624.60
5	INNER LINING (Relevant)(ASIAN FAILLE - WR + 1X CLEAR PU COATING / MP TWILL	YARD	4939

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	LINING - WR + 1X CLEAR PU COATING / SLG COACH SCATTER LOGO LINING WIDTH 59 INCHES)		
6	INNER LINING (relevant)(MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR / WIDTH 58 INCHES)	MTR	143
7	REINFORCEMENT MATERIAL (Relevant) (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	YARD	1046.10
8	REINFORCEMENT MATERIAL (Relevant)(210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING/ MICRO FIBER SOFT NON WOVEN)	YARD	2238.50
9	REINFORCEMENT MATERIAL (relevant) (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	359.70
11	WEBBING (Relevant)	MTR	18150
15	METAL FITTING (Relevant)	NOS	Net to Net
16	ZIP FASTENER (Relevant)	MTR	9726.2
17	SLIDER (Relevant)	NOS	Net to Net
18	STOPPER (Relevant)	NOS	Net to Net
19	STOPPER (Relevant)	SET	Net to Net
20	SNAP BUTTON (Relevant) (METAL FITTING)	SET	Net to Net
21	LEATHER AUXILIARY (POLISHES CHM330 / CHS330) (POLISHES / EDGE STAIN)	KGS	203.50
22	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H) (PRIMER)	KGS	511.50
23	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy
24	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	As Per Packing Policy

EXPORT MADE ITEM NO. 3:- "LEATHER SATCHEL BAG"

STYLE	QTY (In
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	Nos.)
F76846	6,000
F67249	5,000
F76867	4,000
TOTAL	15,000

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	45750
2	OUTER LINING (Relevant)(SOFTER 1.15MM 10.6CM SIG C LUXE PEBBLE PVC - POLY/CTN NON-BRUSH TWILL/ 12CM LW PVC REPS PEBBLE EMBOSS - POLY/CTN NON BRUSH TWILL/ 10.6CM SIG C LUXE PEBBLE EMBOSS NO SCRIP-50/50 TC BLEND PLAIN WEAVE / CORDURA P/1220*1500D CDR ECO H/CVS WIDTH 57 INCHES)	MTR	1132.5
5	INNER LINING (Relevant) (ASIAN FAILLE - WR + 1X CLEAR PU COATING / MP TWILL LINING - WR + 1X CLEAR PU COATING / SLG COACH SCATTER LOGO LINING WIDTH 59 INCHES)	YARD	9057
6	INNER LINING (Relevant)(MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR / WIDTH 58 INCHES)	MTR	211.5
7	REINFORCEMENT MATERIAL (Relevant) (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	YARD	5250
8	REINFORCEMENT MATERIAL (Relevant)(210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING/ MICRO FIBER SOFT NON WOVEN)	YARD	15196.5
9	REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	550.5
11	WEBBING (Relevant)	MTR	19800

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12	MESH (SPACER MESH) (Relevant)	MTR	1099.5
15	METAL FITTING (Relevant)	NOS	Net to Net
16	ZIP FASTENER (Relevant)	MTR	15930
17	SLIDER (Relevant)	NOS	Net to Net
18	STOPPER (Relevant)	NOS	Net to Net
19	STOPPER (Relevant)	SET	Net to Net
21	LEATHER AUXILIARY (POLISHES CHM330 / CHS330) (POLISHES / EDGE STAIN)	KGS	150
22	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H) (PRIMER)	KGS	330
23	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy
24	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	As Per Packing Policy

EXPORT MADE ITEM NO. 4:- "PVC SACHEL BAG"

STYLE	QTY (In Nos)
F39942	2,700
TOTAL	2,700

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	6372
2	OUTER LINING (Relevant)(SOFTER 1.15MM 10.6CM SIG C LUXE PEBBLE PVC - POLY/CTN NON-BRUSH TWILL/ 12CM LW PVC REPS PEBBLE EMBOSS - POLY/CTN NON BRUSH TWILL/ 10.6CM SIG C LUXE PEBBLE EMBOSS NO SCRIP-50/50 TC BLEND PLAIN WEAVE / CORDURA P/1220*1500D CDR ECO H/CVS WIDTH 57 INCHES)	MTR	432
5	INNER LINING (Relevant)(ASIAN FAILLE - WR + 1X CLEAR PU COATING / MP TWILL LINING - WR + 1X CLEAR	YARD	2019.6

	PU COATING / SLG COACH SCATTER LOGO LINING WIDTH 59 INCHES)		
6	INNER LINING (Relevant)(MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR / WIDTH 58 INCHES)	MTR	45.36
7	REINFORCEMENT MATERIAL (Relevant)(NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	YARD	394.2
8	REINFORCEMENT MATERIAL (Relevant) (210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING/ MICRO FIBER SOFT NON WOVEN)	YARD	1053
9	REINFORCEMENT MATERIAL (Relevant) (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	89.1
11	WEBBING (Relevant)	MTR	3591
12	MESH (Relevant)(SPACER MESH)	MTR	313.2
15	METAL FITTING (Relevant)	NOS	Net to Net
16	ZIP FASTENER (Relevant)	MTR	3469.5
17	SLIDER (Relevant)	NOS	Net to Net
18	STOPPER (Relevant)	NOS	Net to Net
19	STOPPER (Relevant)	SET	Net to Net
20	SNAP BUTTON (METAL FITTING) (Relevant)	SET	Net to Net
21	LEATHER AUXILIARY (POLISHES CHM330 / CHS330) (POLISHES / EDGE STAIN)	KGS	18.9
22	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H) (PRIMER)	KGS	27
23	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy
24	PRINTED POLY BAG POLYETHYLENE	NOS	As Per Packing Policy

(PACKING MATERIAL)		
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EXPORT MADE ITEM NO. 5:- "LEATHER EXECUTIVE BAG"

STYLE	QTY (In Nos)
F72988	1,100
TOTAL	1,100

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	6825.50
5	INNER LINING (Relevant)(ASIAN FAILLE - WR + 1X CLEAR PU COATING / MP TWILL LINING - WR + 1X CLEAR PU COATING / SLG COACH SCATTER LOGO LINING WIDTH 59 INCHES)	YARD	1839.31
6	INNER LINING (Relevant)(MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR / WIDTH 58 INCHES)	MTR	19.80
7	REINFORCEMENT MATERIAL (Relevant) (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	YARD	352.00
8	REINFORCEMENT MATERIAL (Relevant)(210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING/ MICRO FIBER SOFT NON WOVEN)	YARD	886.60
9	REINFORCEMENT MATERIAL (Relevant)(BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	137.17
11	WEBBING (Relevant)	MTR	1815.00
15	METAL FITTING (Relevant)	NOS	Net to Net
16	ZIP FASTENER (Relevant)	MTR	1089.00
17	SLIDER (Relevant)	NOS	Net to Net
18	STOPPER (Relevant)	NOS	Net to Net
19	STOPPER (Relevant)	SET	1100.00

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20	SNAP BUTTON (METAL FITTING) (Relevant)	SET	5500.00
21	LEATHER AUXILIARY (POLISHES CHM330 / CHS330) (POLISHES / EDGE STAIN)	KGS	15.95
22	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H) (PRIMER)	KGS	35.42
23	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy
24	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	As Per Packing Policy

EXPORT MADE ITEM NO. 6:- "PVC EXECUTIVE BAG"

STYLE	QTY (In Nos)
F73420	2,300
TOTAL	2,300

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	4117
4	OUTER LINING (Relevant) (12CM SIG C 1.25MM PEBBLE DENIM PVC - POLY/CTN NON-BRUSH TWILL / 16CM GEO FOULARD SCRPT PVC - 600D CANVAS/ 62.49 CM SIG INK CAMO PVC - 600D CANVAS/ SOFTER 1.15MM FOAM 12CM SIG ORIG PEB PVC WIDTH 57 INCHES)	MTR	700.81
5	INNER LINING (Relevant) (ASIAN FAILLE - WR + 1X CLEAR PU COATING / MP TWILL LINING - WR + 1X CLEAR PU COATING / SLG COACH SCATTER LOGO LINING WIDTH 59 INCHES)	YARD	2055.28
6	INNER LINING (Relevant) (MUSIKA NAPPA EMOSS / ALPINA EMOSS MUSIKA BONDED PU INTERIOR / WIDTH 58 INCHES)	MTR	37.95

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7	REINFORCEMENT MATERIAL NON WOVEN LINING (Relevant) (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	YARD	713
8	REINFORCEMENT MATERIAL (Relevant) (210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING/ MICRO FIBER SOFT NON WOVEN)	YARD	1871.05
9	REINFORCEMENT MATERIAL (Relevant) (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	232.3
11	WEBBING (Relevant)	MTR	3795
15	METAL FITTING (Relevant)	NOS	Net to Net
16	ZIP FASTENER (Relevant)	MTR	2052.98
17	SLIDER (Relevant)	NOS	Net to Net
18	STOPPER (Relevant)	NOS	Net to Net
19	STOPPER (Relevant)	SET	Net to Net
20	SNAP BUTTON (METAL FITTING) (Relevant)	SET	Net to Net
21	LEATHER AUXILIARY (POLISHES CHM330 / CHS330) (POLISHES / EDGE STAIN)	KGS	33.35
22	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H) (PRIMER)	KGS	74.29
23	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy
24	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	As Per Packing Policy

EXPORT MADE ITEM NO. 7:- "LEATHER BELTS"

STYLE	QTY (In Nos.)
F64824	25,000
F64840	18,000
F64842	16,000
F65185	12,000
F65186	14,000
F55157	8,500
F12026	15,000

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64773	12,500
F38727	13,500
F12027	15,500
TOTAL	1,50,000

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	216000
7	REINFORCEMENT MATERIAL (Relevant) (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	YARD	6885
10	REINFORCEMENT MATERIAL (Relevant) (1.5MM BONDED LEATHER BOARD (CHAMAR CHARME)	SQMTR	9210
13	BEMIS TPU ADHESIVE FILM (Relevant) (ADHESIVES)	MTR	7200
14	BUCKLE (Relevant) (METAL FITTINGS)	NOS	Net to Net
21	LEATHER AUXILIARY (Relevant) (POLISHES CHM330 / CHS330) (POLISHES / EDGE STAIN)	KGS	1200
22	PRIMER / POLISHES (Relevant) (DA550 / DAH630 / CA220 / UA400H) (PRIMER)	KGS	975
23	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy

EXPORT MADE ITEM NO. 8:- "LEATHER BELTS COMBINATION WITH PVC MATERIAL"

STYLE	QTY (In Nos.)
F22540	23,000
64084	18,000
64077	9,000
TOTAL	50,000

S.No.	Item Description	UOM	Total Qty
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3	OUTER LINING (Relevant) (CROSS GRAIN EMBOSSED PVC - POLYCTN NON BRUSH TWILL/ BELT VERTICLE 12CM LW PVC REPS PEBBLE EMBSS - POLY/CTN NON BRUSH TWILL / 10.5CM OUTLINE SIG C REPS CVC JACQRD / PVC - POLY/CTN NON BRUSH TWILL / 63.98 CM SIG C WILD BEAST CAMO PVC / 12CM PRINTED PVC WIDTH 57 INCHES)	MTR	3410
10	REINFORCEMENT MATERIAL (Relevant) (1.5MM BONDED LEATHER BOARD (CHAMAR CHARME)	SQMTR	2585
13	BEMIS TPU ADHESIVE FILM (Relevant) (ADHESIVES)	MTR	2400
14	BUCKLE (Relevant) (METAL FITTINGS)	NOS	Net to Net
21	LEATHER AUXILIARY (Relevant) (POLISHES CHM330 / CHS330) (POLISHES / EDGE STAIN)	KGS	400
22	PRIMER / POLISHES (Relevant) (DA550 / DAH630 / CA220 / UA400H) (PRIMER)	KGS	355
23	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy
24	PRINTED POLY BAG POLYETHYLENE (PACKING MATERIAL)	NOS	As Per Packing Policy
25	PACKING GIFT BOX (NON CORRUGATED) (PACKING MATERIAL)	NOS	As Per Packing Policy
26	PACKING INSERT BOX (PACKING MATERIAL)	NOS	As Per Packing Policy

EXPORT MADE ITEM NO. 9:- "LEATHER CARD HOLDER"

STYLE	QTY (In Nos.)
F66574	6,500
F73867	3,500
TOTAL	10,000

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	3800

5	INNER LINING (Relevant) (ASIAN FAILLE - WR + 1X CLEAR PU COATING / MP TWILL LINING - WR + 1X CLEAR PU COATING / SLG COACH SCATTER LOGO LINING WIDTH 59 INCHES)	YARD	900	
6	INNER LINING (Relevant) (MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR / WIDTH 58 INCHES)	MTR	600	
7	REINFORCEMENT MATERIAL NON WOVEN LINING (Relevant) (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	YARD	195	
8	REINFORCEMENT MATERIAL (Relevant) (210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING/ MICRO FIBER SOFT NON WOVEN)	YARD	113	
9	REINFORCEMENT MATERIAL (Relevant)	MTR	12	
13	BEMIS TPU ADHESIVE FILM (Relevant)	MTR	290	
15	METAL FITTING (Relevant)	NOS	Net to Net	
16	ZIP FASTENER (Relevant)	MTR	1500	
17	SLIDER (Relevant)	NOS	Net to Net	
20	SNAP BUTTON (Relevant)	SET	Net to Net	
23	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy	

EXPORT MADE ITEM NO. 10:- "LEATHER JEWELLERY BOX"

STYLE	QTY (In Nos.)
F66502	4,000
TOTAL	4,000

S.No.	Item Description	UOM	Total Qty
1	COW FINISHED LEATHER	SQFT	3148
6	INNER LINING (Relevant) (MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR / WIDTH 58 INCHES)	MTR	284.8
7	REINFORCEMENT MATERIAL (Relevant) (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	YARD	0.8

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8	REINFORCEMENT MATERIAL (Relevant) (210 D & 420 D NYLON / KIMLON / 0.2MM 18P WHITE COLOR LINING/ MICRO FIBER SOFT NON WOVEN)	YARD	46.4	
9	REINFORCEMENT MATERIAL (Relevant) (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	4.8	
15	METAL FITTING (Relevant)	NOS	Net to Net	
16	ZIP FASTENER (Relevant)	MTR	1440	
17	SLIDER (Relevant)	NOS	Net to Net	
23	SILICA GEL (PACKING MATERIAL)	NOS	As Per Packing Policy	

EXPORT MADE ITEM NO. 11:- "PVC PILL BOX"

STYLE	QTY (In Nos)
F32439	2,000
TOTAL	2,000

S.No.	Item Description	UOM	Total Qty
3	OUTER LINING (Relevant) (CROSS GRAIN EMBOSSED PVC - POLYCTN NON BRUSH TWILL/ BELT VERTICLE 12CM LW PVC REPS PEBBLE EMBSS - POLY/CTN NON BRUSH TWILL / 10.5CM OUTLINE SIG C REPS CVC JACQRD / PVC - POLY/CTN NON BRUSH TWILL / 63.98 CM SIG C WILD BEAST CAMO PVC / 12CM PRINTED PVC WIDTH 57 INCHES)	MTR	64
6	INNER LINING (Relevant) (MUSIKA NAPPA EMBOSS / ALPINA EMBOSS MUSIKA BONDED PU INTERIOR / WIDTH 58 INCHES)	MTR	45.8
9	REINFORCEMENT MATERIAL (Relevant) (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	76
15	METAL FITTING (Relevant)	NOS	Net to Net
16	ZIP FASTENER (Relevant)	MTR	580
17	SLIDER (Relevant)	NOS	Net to Net
23	SILICA GEL(PACKING MATERIAL)	NOS	As Per Packing Policy
27	PLASTIC BOTTLE / PLASTIC CAP (PLASTIC MATERIAL) (Relevant)	NOS	Net to Net

RA concerned may take necessary action subject to compliance of other usual conditions.

23	Case No.:12/4/84-ALC3/2019	Party Name:SAIVANA EXPORTS PVT. LTD.	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00017/AM20/	RLA File :05/24/040/00017/AM20/	Lic.No/Date:0510410212 11.04.2019	Defer Date: 16.01.2020
	Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm was asked on 09.08.2019 to furnish the following information : <ol style="list-style-type: none"> 1. Requirement of inputs to be given in Sq. Mtr. 2. CAD, Image of each export product. 3. Complete two sets of application for fixation of adhoc norm. The firm has furnished their reply on 26.08.2019 alongwith documents. NC decided to defer the case for examination. The case stands deferred for re-listing on 16.01.2020.			

24	Case No.:15/4/84-ALC3/2019	Party Name:JAYARATHANA EXPORTS	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Reject
	HQ File :01/84/050/00020/AM20/	RLA File :32/24/040/00002/AM20/	Lic.No/Date:3210078916 12.04.2019	
	Decision: Committee considered the case as per agenda and noted that the firm was asked on 09.08.2019 and 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

25	Case No.:17/4/84-ALC3/2019	Party Name:S.K. SHOES AND BOOTS PVT. LTD.	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00022/AM20/	RLA File :06/24/040/00005/AM20/	Lic.No/Date:0610039158 15.04.2019	Defer Date: 16.01.2020
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's application has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 16.01.2020.			

26	Case No.:16/4/84-ALC3/2019	Party Name:QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Approved
	HQ File :01/84/050/00021/AM20/	RLA File :03/95/040/00024/AM20/	Lic.No/Date:03108283 82 16.04.2019	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply on 05.11.2019. NC decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Gents Raincoat (Full Sleeve) 100% Polyester Woven Fabric with coating 110 GSM +/- 10%	18375 number	1. 100% Polyester Woven Fabric with coating 110 GSM +/-10%	82687.500 Sq. Mtr.
			2. 100% Polyester Fabric 95 GSM +/- 10%	6431.250 Sq. Mtr.

RA concerned may take necessary action subject to compliance of other usual conditions.

27	Case No.: 21/4/84-ALC3/2019	Party Name: DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00026/AM20/	RLA File :05/23/040/00029/AM20/	Lic.No/Date: 0510410301 22.04.2019	Defer Date: 16.01.2020
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to submit the following information: <ol style="list-style-type: none"> 1. To indicate import content in the input product giving layout, drawing and design of export product 2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage. 3. Co-relation with SION - G-33 for the export "Bag" The case stands deferred for re-listing on 16.01.2020.				

28	Case No.: 23/4/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00028/AM20/	RLA File :05/24/040/00032/AM20/	Lic.No/Date: 0510410302 22.04.2019	Defer Date: 16.01.2020
Decision: Committee considered the case as per agenda and observed that the firm was asked on 09.08.2019 to furnish CAD/Image of the product. Reply has been received on 23.09.2019. NC decided to defer the case for examination. The case stands deferred for re-listing on 16.01.2020.				

29	Case No.:18/4/84-ALC3/2019	Party Name:G V VENTURES	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Approved	
	HQ File :01/84/050/00023/AM20/	RLA File :03/94/040/00039/AM20/	Lic.No/Date:0310828520 23.04.2019		
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply on 26.07.2019 alongwith documents. NC decided to ratify the norms for the above advance authorization as under:					
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	KNITTED GOWN MADE	3456.000	1. 100%	9711 Sq.

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	OF 100% POLYESTER, KNITTED FABRICS, 180 GSM (+/- 10 GSM)	Number		POLYESTER, KNITTED FLEECE FABRICS, 180 GSM (+/- 10 GSM)	Meter	
2.	KNITTED SHORT GOWNI MADE OF 100% POLYESTER, FABRICS, 180 GSM (+/- 10 GSM)	768.000 Number	2.	100% POLYESTER, KNITTED FLEECE FABRICS, 180 GSM (+/- 10 GSM)	1804 Sq. Meter	
3.	KNITTED PYJAMA SET MADE OF 100% POLYESTER, KNITTED FLEECE FABRICS, 180 GSM (+/- 10 GSM)	4416.000	3.	100% POLYESTER, KNITTED FLEECE FABRICS, 180 GSM (+/- 10 GSM)	14307 Sq. Meter	
4.	KNITTED BATHROBE MADE OF 100% POLYESTER, KNITTED FABRICS, 280 GSM (+/- 10 GSM)	624.000	4.	100% POLYESTER, KNITTED FUR FLEECE FABRICS, 280 GSM (+/- 10 GSM)	2202 Sq. Meter	
5.	KNITTED GOWN MADE OF 100% POLYESTER, KNITTED FABRICS, 280 GSM (+/- 10 GSM)	2592.000	5.	100% POLYESTER, KNITTED FUR FLEECE FABRICS, 280 GSM (+/- 10 GSM)	6072.57 Sq. Meter	
6.	LADIES MIDDI MADE OF 100% POLYESTER, PRINTED KNITTED FUR FLEECE FABRICS, 280 GSM (+/- 10 GSM)	624.000	6.	100% POLYESTER, KNITTED FUR FLEECE FABRICS, 280 GSM (+/- 10 GSM)	1279 Sq. Meter	
7.	KNITTED PYJAMA SET MADE OF 100% POLYESTER, KNITTED FUR FLEECE FABRICS, 280 GSM (+/- 10 GSM)	2496.000	7.	100% POLYESTER, KNITTED FUR FLEECE FABRICS, 280 GSM (+/- 10 GSM)	5940 Sq. Meter	
8.	KNITTED GOWN MADE OF 100% POLYESTER, KNITTED FABRICS, 240 GSM (+/- 10 GSM)	1440.000	8.	100% POLYESTER, KNITTED FUR FLEECE FABRICS, 240 GSM (+/- 10 GSM)	4896 Sq. Meter	

				GSM)		
9.	KNITTED SHORT GOWN MADE OF 100% POLYESTER, KNITTED FABRICS, 240 GSM (+/- 10 GSM)	1104.000	9.	100% POLYESTER, KNITTED FUR FLEECE FABRICS, 240 GSM (+/- 10 GSM)	2715 Sq. Meter	
10.	KNITTED PYJAMA SET MADE OF 100% POLYESTER, KNITTED FUR FLEECE FABRICS, 240 GSM (+/- 10 GSM)	3648.000	10.	100% POLYESTER, KNITTED FUR FLEECE FABRICS, 240 GSM (+/- 10 GSM)	10214 Sq. Meter	

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:27/4/84- ALC3/2019	Party Name:NANDAN DENIM LIMITED	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Approved
30	HQ File :01/84/050/00032/AM20/	RLA File :08/24/040/00017/AM20/	Lic.No/Date:0810145051 24.04.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers. Committee noted that the firm has furnished their reply on 15.11.2019. Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:29/4/84- ALC3/2019	Party Name:RAGHUVIR EXIM LIMITED	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
31	HQ File :01/84/050/00034/AM20/	RLA File :08/24/040/00019/AM20/	Lic.No/Date:0810145070 25.04.2019	Defer Date:16.01.2020
	Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the firm was asked on 05.11.2019 to furnish the following information : 1. Type of Madeups 2. Stagewise wastage giving manufacturing process 3. Justification for 7.5% wastage claimed. Firm's reply dated nil has been received through speed post on 11.11.2019. After detailed deliberation, NC observed that the firm has requested fabric as inputs but wastage in Annexure 2A has claimed from yarn to madeups. Whereas process in the flow chart is given yarn to garments. Committee decided to ask the firm to appear before NC with proper information and justification. The case stands deferred for re-listing on 16.01.2020.			

	Case No.:30/4/84- ALC3/2019	Party Name:ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Reject
32	HQ File :01/84/050/00035/AM20/	RLA File :05/23/040/00036/AM20/	Lic.No/Date:0510410366 25.04.2019	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm was asked on 09.08.2019 and 5.11.2019 to furnish the following			

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information :

1. The requirement of inputs to be given in Sq. Mtrs.
2. Variation in width of fabric 40-70 inches is very large.
3. Applicant to give total consumption of polyester fabric in Sq. Mtr.
4. CAD, Image of export product.

Reply has been received on 29.11.2019. NC decided to reject the case as firm's reply not as per query raised by NC.

RA concerned may take necessary action subject to compliance of other usual conditions.

32	Case No.: 31/4/84-ALC3/2019	Party Name: MIDAS SAFE INTERNATIONAL	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Reject
	HQ File :01/84/050/00036/AM20/	RLA File :06/24/040/00008/AM20/	Lic.No/Date: 0610039169 25.04.2019	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 09.08.2019 and 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

33	Case No.: 33/4/84-ALC3/2019	Party Name: PARVEEN WOOLLEN & SPINNING MILLS	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00038/AM20/	RLA File :33/24/040/00005/AM20/	Lic.No/Date: 3310030531 25.04.2019	Defer Date: 16.01.2020
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to appear before NC with justification of wastage of the product. The case stands deferred for re-listing on 16.01.2020.				

35	Case No.: 35/4/84-ALC3/2019	Party Name: GRINDWELL NORTON LTD	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00040/AM20/	RLA File :03/94/040/00033/AM20/	Lic.No/Date: 0310828703 01.05.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda along with others relevant papers and noted that firm was asked on dated 14.08.2019 and 05.11.2019 to furnish the following information: 1. Manufacturing process. 2. Function of each inputs in the export product. 3. Stage wise wastage of each input 4. Justification for quantity of inputs 3 to 9 to be requested Firm's reply has been received on 14.10.2019. After detailed deliberation, Committee decided to ask the firm to furnish the weight of knitted fabric meant for coating in Kgs and the content of both the input yarn in such knitted fabric in kgs. The wastage claimed from knitted fabric to coated fabric may also be given in % term of weight basis. The case stands deferred for re-listing on 16.01.2020.				

36	Case No.: 38/4/84-ALC3/2019	Party Name: EXPO KNITS INTERNATIONAL	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Reject
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HQ File :01/84/050/00043/AM20/	RLA File :32/24/040/00007/AM20/	Lic.No/Date:3210078940 02.05.2019	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 14.08.2019 and 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

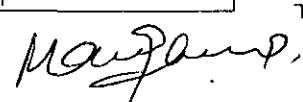
Case No.:41/4/84-ALC3/2019	Party Name: KOTTEX INDUSTRIES PVT LTD	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Reject
HQ File :01/84/050/00046/AM20/	RLA File :52/24/040/00006/AM20/	Lic.No/Date:5210043050 02.05.2019	
Decision: Committee considered the case as per agenda and noted that the firm was asked on 14.08.2019 and 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:42/4/84-ALC3/2019	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00047/AM20/	RLA File :34/24/040/00012/AM20/	Lic.No/Date:3410045111 03.05.2019	Defer Date: 16.01.2020
Decision: Committee considered the case as per agenda along with others relevant papers and decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 16.01.2020.			

Case No.:43/4/84-ALC3/2019	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00048/AM20/	RLA File :34/24/040/00024/AM20/	Lic.No/Date:3410045112 03.05.2019	Defer Date: 16.01.2020
Decision: Committee considered the case as per agenda along with others relevant papers and decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 16.01.2020.			

Case No.:44/4/84-ALC3/2019	Party Name: SURE SAFETY (INDIA) LIMITED	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00049/AM20/	RLA File :34/24/040/00025/AM20/	Lic.No/Date:3410045113 03.05.2019	Defer Date: 16.01.2020
Decision: Committee considered the case as per agenda along with others relevant papers and decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 16.01.2020.			

Case No.:1/5/84-ALC3/2019	Party Name: BHARAT SILKS	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0710114879	Defer Date:



:01/84/050/00055/AM20/	:07/24/040/00020/AM20/	09.05.2019	16.01.2020
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear before NC alongwith sample of the product. The case stands deferred for re-listing on 16.01.2020.			

42	Case No.: 1/8/84-ALC3/2019	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00146/AM20/	RLA File :05/23/040/00122/AM20/	Lic.No/Date:0510411154 04.07.2019	Defer Date: 16.01.2020
Decision: Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is received but not in proper. NC decided to ask the firm to furnish the full set of application alongwith copy of Adv. Authorisation. The case stands deferred for re-listing on 16.01.2020.				

43	Case No.: 2/8/84-ALC3/2019	Party Name:KOTTEX INDUSTRIES PVT LTD	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00147/AM20/	RLA File :52/24/040/00019/AM20/	Lic.No/Date:5210043105 05.07.2019	Defer Date: 16.01.2020
Decision: Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 16.01.2020.				

44	Case No.: 3/8/84-ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00148/AM20/	RLA File :34/24/040/00023/AM20/	Lic.No/Date:3410045259 05.07.2019	Defer Date: 16.01.2020
Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee observed that the norms for FIBC were approved by the norms Committee based on personal hearing explained by representative of the firm and accordingly number of Adv. Authorisations were ratified by the Committee. In the present case, the requirement of raw materials in different for the export of same product. NC decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> 1. To justify the change of quantity as well as different items applied for the same export product. 2. Complete calculation for requirement of raw materials (based on SION /Public Notice fixed in this regard) for the manufacturing of export product duly certified Charter Engineer 3. Justification of export product vis-a vis consumption of raw materials (using amended raw material for the last three years duly certified by Charter Accountant. 4. How the export product in the present application is different from the earlier cases approved recently by Committee. The case stands deferred for re-listing on 16.01.2020.				

45	Case No.: 4/8/84-	Party Name:PINNACLE	Meet No/Date:12/84-	Status: Approved
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ALC3/2019	CLOTHING CO	ALC3/2019 24.10.2019	
HQ File :01/84/050/00149/AM20/	RLA File :05/24/040/00214/AM20/	Lic.No/Date:0510411177 08.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:5/8/84- ALC3/2019	Party Name:MAYA EXPORTS CORPN	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
46 HQ File :01/84/050/00150/AM20/	RLA File :05/24/040/00215/AM20/	Lic.No/Date:0510411178 08.07.2019	Defer Date: 16.01.2020
Decision: Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 16.01.2020.			

Case No.:6/8/84- ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
47 HQ File :01/84/050/00151/AM20/	RLA File :34/24/040/00018/AM20/	Lic.No/Date:3410045267 08.07.2019	Defer Date: 16.01.2020
Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee observed that the norms for FIBC were approved by the norms Committee based on personal hearing explained by representative of the firm and accordingly number of Adv. Authorisations were ratified by the Committee. In the present case, the requirement of raw materials in different for the export of same product. NC decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> 1. To justify the change of quantity as well as different items applied for the same export product. 2. Complete calculation for requirement of raw materials (based on SION /Public Notice fixed in this regard) for the manufacturing of export product duly certified Charter Engineer 3. Justification of export product vis-a vis consumption of raw materials (using amended raw material for the last three years duly certified by Charter Accountant. 4. How the export product in the present application is different from the earlier cases approved recently by Committee. The case stands deferred for re-listing on 16.01.2020.			

Case No.:7/8/84- ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
48 HQ File :01/84/050/00152/AM20/	RLA File :34/24/040/00027/AM20/	Lic.No/Date:3410045268 08.07.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee observed that the norms for FIBC were approved by the norms Committee based on personal hearing explained by representative of the firm and accordingly number of Adv. Authorisations were ratified by the Committee. In the present case, the requirement of raw materials in different for the export of same product. NC decided to ask the firm to furnish the			

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following information:

1. To justify the change of quantity as well as different items applied for the same export product.
2. Complete calculation for requirement of raw materials (based on SION /Public Notice fixed in this regard) for the manufacturing of export product duly certified Charter Engineer
3. Justification of export product vis-a vis consumption of raw materials (using amended raw material for the last three years duly certified by Charter Accountant.
4. How the export product in the present application is different from the earlier cases approved recently by Committee.

The case stands deferred for re-listing on 16.01.2020.

Case No.: 8/8/84- ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 12/84- ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00153/AM20/	RLA File :34/24/040/00013/AM20/	Lic.No/Date: 3410045269 08.07.2019	Defer Date: 16.01.2020.
<p>Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee observed that the norms for FIBC were approved by the norms Committee based on personal hearing explained by representative of the firm and accordingly number of Adv. Authorisations were ratified by the Committee. In the present case, the requirement of raw materials in different for the export of same product. NC decided to ask the firm to furnish the following information:</p> <ol style="list-style-type: none"> 1. To justify the change of quantity as well as different items applied for the same export product. 2. Complete calculation for requirement of raw materials (based on SION /Public Notice fixed in this regard) for the manufacturing of export product duly certified Charter Engineer 3. Justification of export product vis-a vis consumption of raw materials (using amended raw material for the last three years duly certified by Charter Accountant. 4. How the export product in the present application is different from the earlier cases approved recently by Committee. <p>The case stands deferred for re-listing on 16.01.2020.</p>			

Case No.: 9/8/84- ALC3/2019	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 12/84- ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00154/AM20/	RLA File :34/24/040/00359/AM19/	Lic.No/Date: 3410045270 08.07.2019	Defer Date: 16.01.2020.
<p>Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee observed that the norms for FIBC were approved by the norms Committee based on personal hearing explained by representative of the firm and accordingly number of Adv. Authorisations were ratified by the Committee. In the present case, the requirement of raw materials in different for the export of same product. NC decided to ask the firm to furnish the following information:</p> <ol style="list-style-type: none"> 1. To justify the change of quantity as well as different items applied for the same export product. 2. Complete calculation for requirement of raw materials (based on SION /Public Notice fixed in this regard) for the manufacturing of export product duly certified Charter Engineer 3. Justification of export product vis-a vis consumption of raw materials (using amended raw material for the last three years duly certified by Charter Accountant. 4. How the export product in the present application is different from the earlier cases approved recently by Committee. <p>The case stands deferred for re-listing on 16.01.2020.</p>			

51	Case No.:10/8/84-ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00155/AM20/	RLA File :34/24/040/00026/AM20/	Lic.No/Date:3410045271 08.07.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee observed that the norms for FIBC were approved by the norms Committee based on personal hearing explained by representative of the firm and accordingly number of Adv. Authorisations were ratified by the Committee. In the present case, the requirement of raw materials in different for the export of same product. NC decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> 1. To justify the change of quantity as well as different items applied for the same export product. 2. Complete calculation for requirement of raw materials (based on SION /Public Notice fixed in this regard) for the manufacturing of export product duly certified Charter Engineer 3. Justification of export product vis-a vis consumption of raw materials (using amended raw material for the last three years duly certified by Charter Accountant. 4. How the export product in the present application is different from the earlier cases approved recently by Committee. The case stands deferred for re-listing on 16.01.2020.			

52	Case No.:11/8/84-ALC3/2019	Party Name:DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Withdrawn
	HQ File :01/84/050/00156/AM20/	RLA File :05/23/040/00150/AM20/	Lic.No/Date:0510411204 09.07.2019	
	Decision: Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply has been received vide their dated 28.11.2019 and informed that the above said Adv. Authorisation has been surrendered due to not used. Committee decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

53	Case No.:12/8/84-ALC3/2019	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00157/AM20/	RLA File :50/24/040/00008/AM16/	Lic.No/Date:5010002537 09.07.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 16.01.2020.			

54	Case No.:13/8/84-ALC3/2019	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00158/AM20/	RLA File :50/24/040/00019/AM16/	Lic.No/Date:5010002538 09.07.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda and observed that firm was asked on			




05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm.
The case stands deferred for re-listing on 16.01.2020.

55	Case No.:15/8/84-ALC3/2019	Party Name:FARIS EXPORT	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Withdrawn
	HQ File :01/84/050/00160/AM2 0/	RLA File :06/24/040/00024/AM2 0/	Lic.No/Date:0610039239 10.07.2019	
Decision: Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply has been received vide their dated 03.12.2019 and informed that the above said Adv. Authorisation has been surrendered due to not used. Committee decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

56	Case No.:16/8/84-ALC3/2019	Party Name:SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00161/AM20/	RLA File :24/24/040/00017/AM20/	Lic.No/Date:2410042809 11.07.2019	Defer Date: 16.01.2020.
Decision : Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 16.01.2020.				

57	Case No.:17/8/84-ALC3/2019	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Approved
	HQ File :01/84/050/00162/AM20/	RLA File :05/24/040/00218/AM20/	Lic.No/Date:0510411244 12.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

58	Case No.:18/8/84-ALC3/2019	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00163/AM20/	RLA File :06/24/040/00026/AM20/	Lic.No/Date:0610039242 15.07.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 16.01.2020.				

59	Case No.:20/8/84-ALC3/2019	Party Name:DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
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HQ File :01/84/050/00165/AM20/	RLA File :05/23/040/00155/AM20/	Lic.No/Date:0510411267 17.07.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 16.01.2020.			

Case No.:21/8/84-ALC3/2019	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
60 HQ File :01/84/050/00166/AM20/	RLA File :03/95/040/00339/AM20/	Lic.No/Date:0310830403 18.07.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 16.01.2020.			

Case No.:22/8/84-ALC3/2019	Party Name:INDAUTO FILTERS,	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
61 HQ File :01/84/050/00167/AM20/	RLA File :07/24/040/00084/AM20/	Lic.No/Date:0710115178 18.07.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 16.01.2020.			

Case No.:23/8/84-ALC3/2019	Party Name:RICHA & CO	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Approved
62 HQ File :01/84/050/00168/AM20/	RLA File :05/24/040/00232/AM20/	Lic.No/Date:0510411281 18.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:24/8/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Approved
63 HQ File :01/84/050/00169/AM20/	RLA File :05/24/040/00227/AM20/	Lic.No/Date:0510411283 18.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:25/8/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:12/84- ALC3/2019	Status:Approved
64			

			24.10.2019	
	HQ File :01/84/050/00170/AM20/	RLA File :05/24/040/00228/AM20/	Lic.No/Date:0510411284 18.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.: 26/8/84- ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Approved
65	HQ File :01/84/050/00171/AM20/	RLA File :05/24/040/00229/AM20/	Lic.No/Date:0510411285 18.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.: 27/8/84- ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Approved
66	HQ File :01/84/050/00172/AM20/	RLA File :05/24/040/00234/AM20/	Lic.No/Date:0510411291 18.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.: 28/8/84- ALC3/2019	Party Name:ROYAL CLASSIC MILLS PRIVATE LIMITED,	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Approved
67	HQ File :01/84/050/00173/AM20/	RLA File :32/24/040/00030/AM20/	Lic.No/Date:3210079028 18.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.: 29/8/84- ALC3/2019	Party Name:GRAND INTERNATIONAL	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
68	HQ File :01/84/050/00174/AM20/	RLA File :06/24/040/00030/AM20/	Lic.No/Date:0610039249 23.07.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 16.01.2020.				

	Case No.: 30/8/84- ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
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HQ File :01/84/050/00175/AM20/	RLA File :34/24/040/00312/AM19/	Lic.No/Date:3410045308 23.07.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee observed that the norms for FIBC were approved by the norms Committee based on personal hearing explained by representative of the firm and accordingly number of Adv. Authorisations were ratified by the Committee. In the present case, the requirement of raw materials in different for the export of same product. NC decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> 1. To justify the change of quantity as well as different items applied for the same export product. 2. Complete calculation for requirement of raw materials (based on SION /Public Notice fixed in this regard) for the manufacturing of export product duly certified Charter Engineer 3. Justification of export product vis-a vis consumption of raw materials (using amended raw material for the last three years duly certified by Charter Accountant. 4. How the export product in the present application is different from the earlier cases approved recently by Committee. The case stands deferred for re-listing on 16.01.2020.			

Case No.:33/8/84-ALC3/2019	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
70 HQ File :01/84/050/00178/AM20/	RLA File :05/24/040/00242/AM20/	Lic.No/Date:0510411344 25.07.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 16.01.2020.			

Case No.:34/8/84-ALC3/2019	Party Name:FASHION ACCESSORIES	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Approved
71 HQ File :01/84/050/00179/AM20/	RLA File :05/23/040/00160/AM20/	Lic.No/Date:0510411347 25.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:35/8/84-ALC3/2019	Party Name:SAHU EXPORTS	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Approved
72 HQ File :01/84/050/00180/AM20/	RLA File :05/24/040/00244/AM20/	Lic.No/Date:0510411358 25.07.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:39/8/84-ALC3/2019	Party Name:RAINBOW FABPACK LLP	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
73			




HQ File :01/84/050/00184/AM20/	RLA File :24/24/040/00013/AM20/	Lic.No/Date:2410042827 25.07.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 16.01.2020.			

Case No.:38/8/84-ALC3/2019	Party Name:SARAH EXIM PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00183/AM20/	RLA File :03/95/040/00405/AM20/	Lic.No/Date:0310830615 26.07.2019	Defer Date: 16.01.2020.
74	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following information : 1. Weight of export product – 1 in mtr. 2. Sample of both the export product and input, tagged with name to identity The case stands deferred for re-listing on 16.01.2020.		

Case No.:40/8/84-ALC3/2019	Party Name:SUPERHOUSE LTD.,	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00185/AM20/	RLA File :06/24/040/00032/AM20/	Lic.No/Date:0610039252 26.07.2019	Defer Date: 16.01.2020.
75	Decision: Committee considered the case as per agenda and observed that firm was asked on 05.11.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to remind the firm and also furnish the CAD, Image and Measurement Chart of the product. The case stands deferred for re-listing on 16.01.2020.		

Case No.:1/12/84-ALC3/2019	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:12/84-ALC3/2019 24.10.2019 .	Status:Deffered and Re-indexed
HQ File :01/84/050/00274/AM20/	RLA File :06/24/040/00049/AM20/	Lic.No/Date:0610039302 30.09.2019	Defer Date: 16.01.2020.
76	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.		

Case No.:2/12/84-ALC3/2019	Party Name:MEWAD POLYMERS PVT.LTD.	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00275/AM20/	RLA File :34/24/040/00153/AM20/	Lic.No/Date:3410045497 30.09.2019	Defer Date: 16.01.2020.
77	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.		

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78	Case No.: 3/12/84-ALC3/2019	Party Name:POOJA INTERNATIONAL	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00276/AM20/	RLA File :05/24/040/00364/AM20/	Lic.No/Date:0510412002 01.10.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

79	Case No.: 4/12/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00277/AM20/	RLA File :05/24/040/00363/AM20/	Lic.No/Date:0510412012 03.10.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DPIIT for examine the case. The case stands deferred for re-listing on 16.01.2020.			

80	Case No.: 5/12/84-ALC3/2019	Party Name:N Z SEASONAL WEAR PVT.LTD.	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00278/AM20/	RLA File :03/95/040/00657/AM20/	Lic.No/Date:0310831993 03.10.2019	Defer Date: 16.01.2020.
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following information : 1. Requirement of each input per piece of export product in table form. 2. Image, CAD and Manufacturing Chart for each export product. The case stands deferred for re-listing on 16.01.2020.			

81	Case No.: 6/12/84-ALC3/2019	Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Approved
	HQ File :01/84/050/00279/AM20/	RLA File :03/94/040/00524/AM20/	Lic.No/Date:0310832011 04.10.2019	
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

82	Case No.: 7/12/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00280/AM20/	RLA File :05/24/040/00370/AM20/	Lic.No/Date:0510412028 04.10.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD and Measurement Chart of the product. The case stands deferred for re-listing on 16.01.2020.			



83	Case No.:8/12/84-ALC3/2019	Party Name:CHOWDHARY OVERSEAS LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00281/AM20/	RLA File :06/24/040/00050/AM20/	Lic.No/Date:0610039305 04.10.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

84	Case No.:9/12/84-ALC3/2019	Party Name:SIVSHREE MEDITEX (INDIA) PRIVATE LIMITED,	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00282/AM20/	RLA File :32/24/040/00046/AM20/	Lic.No/Date:3210079137 04.10.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the weight of Export Product in kg's and complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

85	Case No.:10/12/84-ALC3/2019	Party Name:SARATHY EXPORT FABRICS	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00283/AM20/	RLA File :32/24/040/00053/AM20/	Lic.No/Date:3210079136 04.10.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following information : 1. Weight of input fabric in kg 2. Content of input fabric in kg's in each export product 3. Complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

86	Case No.:11/12/84-ALC3/2019	Party Name:CENTURY OVERSEAS	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00284/AM20/	RLA File :05/23/040/00268/AM20/	Lic.No/Date:0510412042 07.10.2019	Defer Date: 16.01.2020.
	Decision : Committee considered the case as per agenda and decided to ask the firm to furnish the CAD, Image and Measurement Chart and complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

87	Case No.:12/12/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Approved
	HQ File :01/84/050/00285/AM20/	RLA File :05/24/040/00379/AM20/	Lic.No/Date:0510412064 10.10.2019	

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Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms allowed for the above advance authorization net + 1% on input of the export product.
RA concerned may take necessary action subject to compliance of other usual conditions.

88	Case No.: 13/12/84-ALC3/2019	Party Name: PRIME STAR FASHIONS,	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00286/AM20/	RLA File :32/24/040/00058/AM20/	Lic.No/Date: 3210079141 10.10.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.				

89	Case No.: 14/12/84-ALC3/2019	Party Name: ASHUTOSH FIBRE PVT. LTD.	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00287/AM20/	RLA File :08/24/040/00221/AM20/	Lic.No/Date: 0810146301 10.10.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.				

90	Case No.: 15/12/84-ALC3/2019	Party Name: SAGAR BRUSH INDUSTRIES	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00288/AM20/	RLA File :32/24/040/00060/AM20/	Lic.No/Date: 3210079147 11.10.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.				

91	Case No.: 16/12/84-ALC3/2019	Party Name: GAINUP INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date: 12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00289/AM20/	RLA File :32/24/040/00056/AM20/	Lic.No/Date: 3210079152 14.10.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following information : 1. Weight of export product in kg's 2. Weight of each inputs in kg's 3. Content of each input in kg's in export product 4. Complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.				

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92	Case No.:17/12/84-ALC3/2019	Party Name:GAINUP INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00290/AM20/	RLA File :32/24/040/00057/AM20/	Lic.No/Date:3210079153 14.10.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. Weight of export product in kg's 2. Weight of each inputs in kg's 3. Content of each input in kg's in export product 4. Complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

93	Case No.:18/12/84-ALC3/2019	Party Name:GAINUP INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00291/AM20/	RLA File :32/24/040/00055/AM20/	Lic.No/Date:3210079154 14.10.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. Weight of export product in kg's 2. Weight of each inputs in kg's 3. Content of each input in kg's in export product 4. Complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

94	Case No.:19/12/84-ALC3/2019	Party Name:MIRA EXIM LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00292/AM20/	RLA File :05/24/040/00384/AM20/	Lic.No/Date:0510412114 15.10.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

95	Case No.:20/12/84-ALC3/2019	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00293/AM20/	RLA File :05/24/040/00385/AM20/	Lic.No/Date:0510412115 15.10.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

96	Case No.:21/12/84-	Party Name:IMPEL	Meet No/Date:12/84-	Status:Deffered
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ALC3/2019	EXPORTS	ALC3/2019 24.10.2019	and Re-indexed
HQ File :01/84/050/00294/AM20/	RLA File :07/24/040/00143/AM20/	Lic.No/Date:0710115566 15.10.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

Case No.:22/12/84- ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Approved
97 HQ File :01/84/050/00295/AM20/	RLA File :32/24/040/00059/AM20/	Lic.No/Date:3210079159 15.10.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:28/12/84- ALC3/2019	Party Name:JINDAL WOOLLEN INDUSTRIES LTD.	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Approved
98 HQ File :01/84/050/00301/AM20/	RLA File :33/24/040/00021/AM20/	Lic.No/Date:3310030597 15.10.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms allowed for the above advance authorization 1300000 kg on input of the export product. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:23/12/84- ALC3/2019	Party Name:AMBIKA COTTON MILLS LIMITED	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Approved
99 HQ File :01/84/050/00296/AM20/	RLA File :32/24/040/00061/AM20/	Lic.No/Date:3210079161 16.10.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:24/12/84- ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Approved
100 HQ File :01/84/050/00297/AM 20/	RLA File :05/24/040/00390/AM20 /	Lic.No/Date:051041214 7 16.10.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

10	Case No.:25/12/84-	Party Name:PINNACLE	Meet No/Date:12/84-	Status:Approve
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	HQ File :01/84/050/00298/AM20 /	RLA File :05/24/040/00389/AM20 /	Lic.No/Date:051041214 8 16.10.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:26/12/84- ALC3/2019	Party Name:OM LEATHER ARTDECO (P) LTD.,	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
102	HQ File :01/84/050/00299/AM20/	RLA File :02/24/040/00102/AM20/	Lic.No/Date:0210209485 17.10.2019	Defer Date: 16.01.2020.
Decision: Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DPIIT for examine the case. The case stands deferred for re-listing on 16.01.2020.				

	Case No.:27/12/84- ALC3/2019	Party Name:CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00300/AM20/	RLA File :03/94/040/00437/AM20/	Lic.No/Date:0310832301 17.10.2019	Defer Date: 16.01.2020.
103	Decision : Committee considered the case as per agenda decided to ask the firm to submit the following information: 1. Weight of input in kg's 2. Weight of export product in kg's 3. Description image and category of liner 4. Complete two sets of application The case stands deferred for re-listing on 16.01.2020.			

	Case No.:29/12/84- ALC3/2019	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00302/AM20/	RLA File :05/24/040/00402/AM20/	Lic.No/Date:0510412183 18.10.2019	Defer Date: 16.01.2020.
104	Decision : Committee considered the case as per agenda decided to ask the firm to explain the reason the following : 1. For export item 3: Bottom portion upper front and upper back portion are mentioned in export product but claimed fabric input only for two. 2. Similarly for export product 4: Export product contains 3 inputs but claimed only two. 3. Complete two sets of application alongwith copy of Advance Authorisation for fixation adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

105	Case No.:30/12/84- ALC3/2019	Party Name:V.K.U. FISHNETS	Meet No/Date:12/84- ALC3/2019 24.10.2019	Status:Approved
	HQ File	RLA File	Lic.No/Date:3210079171	

:01/84/050/00303/AM20/	:32/24/040/00064/AM20/	18.10.2019	
Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms allowed for the above advance authorization 95454 kg on input of the export product. RA concerned may take necessary action subject to compliance of other usual conditions.			

106	Case No.: 31/12/84-ALC3/2019	Party Name:MEHLER ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00304/AM20/	RLA File :07/24/040/00155/AM20/	Lic.No/Date:0710115584 21.10.2019	Defer Date: 16.01.2020.
	Decision : Committee considered the case as per agenda and decided to ask the firm to furnish the following information : <ol style="list-style-type: none"> 1. Manufacturing process and stagewise wastage. 2. Nature & image of the product. 3. Content of input in kg's in each export product. 4. Function of inputs 3 to 5 in making the export product. 5. Complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

107	Case No.: 32/12/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00305/AM20/	RLA File :05/24/040/00406/AM20/	Lic.No/Date:0510412200 21.10.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear before NC to explain their case alongwith sample of the product. The case stands deferred for re-listing on 16.01.2020.			

108	Case No.: 33/12/84-ALC3/2019	Party Name:PEE EMPRO EXPORTS P LTD	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status: Approved
	HQ File :01/84/050/00306/AM20/	RLA File :05/24/040/00416/AM20/	Lic.No/Date:0510412203 21.10.2019	
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

109	Case No.: 34/12/84-ALC3/2019	Party Name:QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00307/AM20/	RLA File :03/95/040/00718/AM20/	Lic.No/Date:0310832349 22.10.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda decided to ask the firm to submit the			

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CAD, Image, Manufacturing Chart and Complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms.
The case stands deferred for re-listing on 16.01.2020.

110	Case No.:35/12/84-ALC3/2019	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00308/AM20/	RLA File :05/23/040/00291/AM20/	Lic.No/Date:0510412221 22.10.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda decided to ask the firm to submit the content of each input in kg's in the export product and Complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

111	Case No.:36/12/84-ALC3/2019	Party Name:G.R.CORPORATION	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00309/AM20/	RLA File :06/24/040/00054/AM20/	Lic.No/Date:061003931 8 22.10.2019	Defer Date: 16.01.2020.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

112	Case No.:37/12/84-ALC3/2019	Party Name:ESS ENN EXPORTS,	Meet No/Date:12/84-ALC3/2019 24.10.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00310/AM20/	RLA File :32/24/040/00065/AM20/	Lic.No/Date:3210079177 22.10.2019	Defer Date: 16.01.2020.
	Decision : Committee considered the case as per agenda and decided to ask the firm to furnish the CAD, Image and Measurement Chart and complete two sets of application alongwith copy of Adv. Authorisation for fixation of adhoc norms. The case stands deferred for re-listing on 16.01.2020.			

Minutes of special cases considered by the Norms Committee -V
In Meeting No.12/84 dated 24.10.2019 actually held on 15.11.2019 and 19.11.2019

113.

Case No. 189	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 19.11.2019	F. No. 01/84/171/00201/AM20/DES.V

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Decision: M/s Shahi Exports Pvt. Ltd. vide their application dated 24.10.2019 for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:

Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	100% Cotton Yarn Dyed Woven Fabric GSM 112 (Tolerance + or - 10%)	Gents Half Sleeve Shirt made of 100% Cotton Yarn Dyed Woven Fabric GSM 112 (Tolerance + or - 10%) Style No. AM0352	2.35 Sqmtr/Pc.

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

114.

Case No. 190	M/s. Afflatus International (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 15.11.2019	F. No. 01/84/171/00202/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Jumpsuit made of 100% Linen Printed Woven Fabric GSM 160 (+/- 10%) Style No. 430124	
Decision: M/s. Afflatus International vide their letter dated 28.10.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

115.

Case No. 191	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 15.11.2019	F. No. 01/84/171/00203/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Jacket (Sleeveless) with Hood made of 100% Cotton Dyed Woven Fabric GSM 407 (Tolerance + or - 10%) Style No. 104026	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 24.10.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

116.

Case No. 192	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 15.11.2019	F. No. 01/84/171/00204/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme	

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under para 4.04(a) 1 FTP 2015-20:

1. Ladies Wind Jacket made of 97% Cotton 3% Elastane Dyed Woven Fabric GSM 270 (Tolerance + or - 10%) Style No. 344J2221

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 30.10.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

117.

Case No. 193	M/s. Bharat Silks (SPL)		
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 15.11.2019	F. No. 01/84/171/00205/AM20/DES.V		
Decision: M/s Bharat Silks vide their application dated 05.11.2019 for prior fixation of norms for the following 5 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:			
Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% width 137 Cms.	Ladies Trouser made of 72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% Style No. S0WNY-P4386	2.20 Sqmtr/Pc.
2.	72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% width 137 Cms.	Ladies Skirt made of 72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10%, Style No. S0WNY-S4186	2.70 Sqmtr/Pc.
3.	72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% width 137 Cms.	Ladies Dress made of 72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10%, Style No. S0SYA-D4722	3.00 Sqmtr/Pc.
4.	72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% width 137 Cms.	Ladies Trouser made of 72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10%, Style No. S0SYA-P4377	As applied
5.	72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% width 137 Cms.	Ladies Blouse made of 72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10%, Style No. S0SYA-T5384	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

118.

Case No. 194	M/s. Bharat Silks (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 15.11.2019	F. No. 01/84/171/00206/AM20/DES.V

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Decision: M/s Bharat Silks vide their application dated 05.11.2019 for prior fixation of norms for the following 5 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:

Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% width 137 Cms.	Ladies Dress made of 72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% Style No. S0WNY-D4743	As applied
2.	72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% width 137 Cms.	Ladies Dress made of 72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10%, Style No. S0WNY-D4753	3.40 Sqmtr/Pc.
3.	72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% width 137 Cms.	Ladies Dress made of 72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10%, Style No. S0WNY-D4719	2.70 Sqmtr/Pc.
4.	72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% width 137 Cms.	Ladies Blouse made of 72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10%, Style No. S0WNY-T4945	As applied
5.	72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% width 137 Cms.	Ladies Blouse made of 72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10%, Style No. S0WNY-T5582	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

119.

Case No. 195	M/s. Fabexpo (SPL)		
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 19.11.2019	F. No. 01/84/171/00207/AM20/DES.V		
Decision: M/s Fabexpo vide their application dated 04.11.2019 for prior fixation of norms for the following 3 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:			
Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	100% Cotton Knitted Dyed Rib Fabric GSM 200 +/- 10%, width 54/56" (258120 Sqm)	Men's Brief made of 100% Cotton Knitted Dyed Rib Fabric GSM 200 +/- 10%, Style No. MLT-19	As applied
2.	100% Cotton Knitted Dyed Rib Fabric GSM 200 +/- 10%, width 54/56" (281090 Sqm)	Men's Boxer Brief made of 100% Cotton Knitted Dyed Rib Fabric GSM 200 +/- 10%, Style No. MLT-10	As applied

3.	95% Cotton 5% Spandex Knitted Dyed Rib Fabric GSM 220 +/- 10%, width 54/56" (489209 Sqm)	Men's Vest made of 95% Cotton 5% Spandex Knitted Dyed Rib Fabric GSM 220 +/- 10%, Style No. MLT-11	86400 Kgs.
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The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

120.

Case No. 196	M/s. Orient Craft Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 15.11.2019	F. No. 01/84/171/00209/AM20/DES.V

Decision: M/s Orient Craft Ltd. vide their application dated 06.11.2019 for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:

Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	100% Viscose Woven Printed Fabric GSM 150 (+/- 10%)	Ladies Skirt made of 100% Viscose Woven Printed Fabric GSM 150 (+/- 10%) Style No. 3443	3.94 Sqmtr/Pc.

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

121.

Case No. 197	M/s. Orient Craft Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 15.11.2019	F. No. 01/84/171/00210/AM20/DES.V

Decision: M/s Orient Craft Ltd. vide their application dated 06.11.2019 for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:

Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	100% Viscose Woven Printed Fabric GSM 140 (+/- 10%)	Ladies Jumpsuit made of 100% Viscose Woven Printed Fabric GSM 140 (+/- 10%) Style No. 4634-AE	4.15 Sqmtr/Pc.

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

122.

Case No. 198	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 15.11.2019	F. No. 01/84/171/00211/AM20/DES.V

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Decision: M/s Richa Global Exports P. Ltd. vide their application dated 25.10.2019 for prior fixation of norms for the following 2 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:

Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	93% Polyester 7% Spandex Dyed Knitted Fabric GSM 200 (+/- 10%)	Ladies Dress made of 93% Polyester 7% Spandex Dyed Knitted Fabric GSM 200 (+/- 10%) Style No. 529354-533091	4.77 Sqmtr/Pc.
2.	93% Polyester 7% Spandex Dyed Woven Fabric GSM 200 (+/- 10%)	Ladies Dress made of 93% Polyester 7% Spandex Dyed Woven Fabric GSM 200 (+/- 10%) Style No. 523528-524234	4.77 Sqmtr/Pc.

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

123.

Case No. 199	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 15.11.2019 and 25.11.2019	F. No. 01/84/171/00212/AM20/DES.V

Decision: M/s Richa Global Exports P. Ltd. vide their application dated 05.11.2019 for prior fixation of norms for the following 2 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:

Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	100% Polyester Dyed Woven Fabric GSM 70 (+/- 10%)	Ladies Dress made of 100% Polyester Dyed Woven Fabric GSM 70 (+/- 10%), Along with Indian Lining, Style No. 521034-534132	5.25 Sqmtr/Pc.
2.	100% Cotton Yarn Dyed Woven Fabric GSM 75 (+/- 10%)	Ladies Blouse made of 100% Cotton Yarn Dyed Woven Fabric GSM 75 (+/- 10%) Style No. 527520-534123	3.70 Sqmtr/Pc.

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

124.

Case No. 200	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 19.11.2019	F. No. 01/84/171/00213/AM20/DES.V

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Decision: M/s Richa Global Exports Pvt. Ltd. vide their application dated 05.11.2019 for prior fixation of norms for the following 2 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:

Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	100% Linen Printed Woven Fabric GSM 155 (+/- 10%)	Ladies Romper made of 100% Linen Printed Woven Fabric GSM 155 (+/- 10%) Style No. 527102-527902	As applied
2.	100% Polyester Dyed Woven Fabric GSM 122 (+/- 10%)	Ladies Top made of 100% Polyester Dyed Woven Fabric GSM 122 (+/- 10%) Style No. 527466-535257	3.15 Sqmtr/Pc.

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

125.

Case No. 201	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 19.11.2019	F. No. 01/84/171/00214/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
<ol style="list-style-type: none"> Ladies Pullover made of 100% Cotton Un-Bleached Knitted Fabric GSM 330 (+/- 10%) Style No. 518449 Ladies Pullover made of 100% Cotton Un-Bleached Knitted Fabric GSM 330 (+/- 10%) Style No. 521823 Ladies Jumpsuit made of 100% Cotton Un-Bleached Knitted Fabric GSM 330 (+/- 10%) Style No. 522689 Ladies Pullover made of 100% Cotton Yarn Dyed Knitted Fabric GSM 330 (+/- 10%) & 95% Cotton 5% Spandex Yarn Dyed Knitted Fabric GSM 370 (+/- 10%) Style No. 537502 	

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 05.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

126.

Case No. 202	M/s. Richa Global Exports P. Ltd. (SPL)		
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 15.11.2019	F. No. 01/84/171/00216/AM20/DES.V		
Decision: M/s Richa Global Exports P. Ltd. vide their application dated 12.11.2019 for prior fixation of norms for the following 4 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:			
Sl. No.	Details of Import List	Details of Export item	Recommended

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			quantity allowed
1.	100% Cotton Printed Woven Fabric GSM 220 (+/- 10%)	Ladies Shirts made of 100% Cotton Printed Woven Fabric GSM 220 (+/- 10%) Style No. 63633	2.25 Sqmtr/Pc.
2.	100% Cotton Dyed Woven Fabric GSM 220 (+/- 10%)	Ladies Shirts made of 100% Cotton Dyed Woven Fabric GSM 220 (+/- 10%) Style No. 63633	3.00 Sqmtr/Pc.
3.	100% Polyester Printed Woven Fabric GSM 116 (+/- 10%)	Ladies Dress made of 100% Polyester Printed Woven Fabric GSM 116 (+/- 10%) Style No. 63672	4.62 Sqmtr/Pc.
4.	68% Cotton 32% Silk Printed Woven Fabric GSM 39 (+/- 10%)	Ladies Shirts made of 68% Cotton 32% Silk Printed Woven Fabric GSM 39 (+/- 10%) Style No. 64778	3.46 Sqmtr/Pc.

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

127.

Case No. 203	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 19.11.2019	F. No. 01/84/171/00219/AM20/DES.V

Decision: M/s Richa Global Exports Pvt. Ltd. vide their application dated 12.11.2019 for prior fixation of norms for the following 2 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:

Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	100% Silk Printed Woven Fabric GSM 82 (+/- 10%)	Ladies Shirts made of 100% Silk Printed Woven Fabric GSM 82 (+/- 10%) & 100% Silk Dyed Woven Fabric GSM 82 (+/- 10%) Style No. 63480	As applied
2.	100% Silk Dyed Woven Fabric GSM 82 (+/- 10%)		
3.	100% Cotton Dyed Woven Embroidered Fabric GSM 192 (+/- 10%)	Ladies Blouse made of 100% Cotton Dyed Woven Embroidered Fabric GSM 192 (+/- 10%) & 100% Cotton Dyed Woven Fabric GSM 106 (+/- 10%) Style No. 64833	2655 Sq. Mtr
4.	100% Cotton Dyed Woven Fabric GSM 106 (+/- 10%)		2115 Sq. Mtr

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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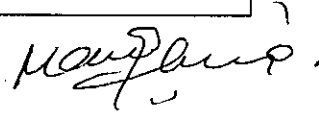
Case No. 204	M/s. Richa Global Exports Pvt. Ltd. (SPL)		
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 19.11.2019	F. No. 01/84/171/00218/AM20/DES.V		
Decision: M/s Richa Global Exports Pvt. Ltd. vide their application dated 12.11.2019 for prior fixation of norms for the following 3 export products under Special Advance Authorisation Scheme Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/Sample and other details provided in this case, the Committee approved the input output norms as under:			
Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	100% Polyester Printed Woven Fabric GSM 100 (+/- 10%)	Ladies Blouse made of 100% Polyester Printed Woven Fabric GSM 100 (+/- 10%) Style No. 2424-2628-2721	66885 Sq. Mtr
2.	100% Polyester Dyed Woven Fabric GSM 100 (+/- 10%)	Ladies Blouse made of 100% Polyester Dyed Woven Fabric GSM 100 (+/- 10%) Style No. 2428	20825 Sq. Mtr
3.	100% Cotton Printed Woven Fabric GSM 52 (+/- 10%)	Ladies Blouse made of 100% Cotton Printed Woven Fabric GSM 52 (+/- 10%) & 100% Cotton Dyed Woven Fabric GSM 52 (+/- 10%) Style No. 64779	3750 Sq. Mtr
4.	100% Cotton Dyed Woven Fabric GSM 52 (+/- 10%)		1071 Sq. Mtr
The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.			

129.

Case No. 205	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 15.11.2019	F. No. 01/84/171/00217/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> :	
1. Ladies Jacket with Hood made of 93% Polyester 7% Elastane Dyed Woven Fabric GSM 237 (Tolerance + or – 10%) Style No. XK0768	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 06.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

130.

Case No. 206	M/s. Gaurav International (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 19.11.2019	F. No. 01/84/171/00220/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	



1. Men's Shirt (Half Sleeve) made of 55% Linen 45% Cotton Yarn Dyed Woven Fabric GSM 128 +/- 10% Style No. 795796039001, 795796039002-SS Yarn Dyed Chambray
2. Ladies Jumpsuit made of 100% Tencel Lyocell Dyed Woven Fabric GSM 158 +/- 10% Style No. 295805523001-Long Sleeve Jumpsuit
3. Ladies Jumpsuit made of 100% Tencel Lyocell Yarn Dyed Woven Fabric GSM 158 +/- 10% Style No. 295806744001-Long Sleeve Jumpsuit
4. Ladies Trouser made of 60% Cupro 40% Cotton Dyed Woven Fabric GSM 170 +/- 10% Style No. 295796756001, 295796756002, 295805158001-Belted Pull on Pant
5. Ladies Blouse made of 100% Cotton Bleached Embroidery Woven Fabric GSM 124 +/- 10% and 100% Cotton Bleached Woven Fabric GSM 80 +/- 10% Style No. WTP187781, WTP187782, WTP187783, WTP187784
6. Ladies Blouse made of 100% Cotton Dyed Embroidery Woven Fabric GSM 124 +/- 10% and 100% Cotton Dyed Woven Fabric GSM 80 +/- 10% Style No. WTP187781, WTP187782, WTP187783, WTP187784

Decision: M/s. Gaurav International vide their letter dated 13.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

131.

Case No. 207	M/s. Richa & Co. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 19.11.2019	F. No. 01/84/171/00221/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
<ol style="list-style-type: none"> 1. Ladies Blouse made of 100% Linen Yarn Dyed Woven Fabric GSM 145 +/- 10% Style No. 17990, 17990P, 17990W 2. Ladies Jacket made of 100% Linen Bleached Woven Fabric GSM 125 +/- 10% Style No. 18239, 18239P, 18239W 	
<p>Decision: M/s. Richa & Co. vide their letter dated 13.11.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

Minutes of manual cases considered by the Norms Committee -V
In Meeting No. 12/84 dated 24.10.2019 actually held on 10.12.2019 and 12.12.2019

132.

Case No. 207 (A)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No. 12/AM20 dated 24.10.2019	F. No. 01/84/050/00002/AM17//DES-V Adv. Authorization No. 0810137659 dated 12.04.2016
<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm was asked on 09.09.2019 to furnish the following information:</p> <p><u>In case of Garments:</u></p>	

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1. Matrix giving per piece requirement of each input fabric in square meter.
2. Image of each garments and CAD for all input fabric clearly mentioning marking length and width in Sq. Mtr and number of garments pieces made in that marking length and width (No. of bundles) of each input fabric.

In case of Yarn:-

1. Matrix showing requirement of each input per unit of export product.
2. Manufacturing process showing stage wise wastage of each input and total wastage of each input in % terms.

Reply is not received so far. NC decided to send the final reminder.

The case stands deferred for re-listing on 16.01.2020.

133.

Case No. 207 (B)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No. 12/AM20 dated 24.10.2019	F. No. 01/84/050/00207/AM17//DES-V Adv. Authorization No. 0810138309 dated 19.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 17.12.2019 for fixation of norms against as their case was rejected by NC in its meeting No.14/84 dated 13.10.2016 due to non -submission of reply. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under: Export item Name : Mens long coat with lining 50% Polyester 50% Wool - 150 CM -550 GSM +/- 10%	
Import Item S.No.	Quantity recommended
1,2,11	As Applied
Remaining	Net+1%

RA concerned may take necessary action subject to compliance of other usual conditions.

134.

Case No. 207 (C)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No. 12/AM20 dated 24.10.2019	F. No. 01/84/050/00267/AM17//DES-V Adv. Authorization No. 0810138681 dated 16.09.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 23.08.2019 for fixation of norms against as their case was rejected by NC in its meeting No.4/84 dated 25.05.2017 due to non -submission of reply. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under: Export items Name : <ol style="list-style-type: none"> 1. Mens Jacket (Coat) (suit-type) with lining woven 58% wool 16% polyester 14%Acrylic 6% Nylon 4% cotton 2% viscose /150 CM/136 GSM +/-10% 2. Mens Jacket (Coat) (suit-type) with lining Knitted 60% Polyester 35% Viscose 5% Spandex /150 CM/136 GSM +/-10% 	
Import Item S.No.	Quantity recommended
1,2,3,4	As Applied
Remaining	Net+1%

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No. 207 (D)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No. 12/AM20 dated 24.10.2019	F. No. 01/84/050/00201/AM17//DES-V Adv. Authorization No. 0810138310 dated 19.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's representation dated 23.08.2019 for fixation of norms against as their case was rejected by NC in its meeting No.15/84 dated 27.10.2016 due to non –submission of reply. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under: Export items Name : Mens Jacket (Coat) with lining woven 50% Polyester 50% Wool -150 CM – 550 GSM +/- 10%	
Import Item S.No.	Quantity recommended
1,2,3	As Applied
Remaining	Net+1%
RA concerned may take necessary action subject to compliance of other usual conditions.	

136.

Case No. 207 (E)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No. 12/AM20 dated 24.10.2019	F. No. 01/84/050/00003/AM17//DES-V Adv. Authorization No. 0810137775 dated 24.04.2016
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 23.08.2019 for fixation of norms as their case was rejected by NC in meeting no 15/84/ALC3/2016 dated 27.10.2016 due to non –submission of reply. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under: Export items Name : Men's Shorts with lining 97% cotton 3% spandex full width : 145cm, weight :240 GSM	
Import Item S.No.	Quantity recommended
1,2	As Applied
Remaining	Net+1%
RA concerned may take necessary action subject to compliance of other usual conditions.	

137.

Case No. 207 (F)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No. 12/AM20 dated 24.10.2019	F. No. 01/84/050/00233/AM17//DES-V Adv. Authorization No. 0810138416 dated 04.08.2016

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Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 23.08.2019 to fixation of norms as their case was rejected by NC in meeting no 04/84 dated 25.05.2017 due to non-submission of reply. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

Export items Name :

Mens Jacket suit type with lining 40% Viscose 30% Nylon 25% Polyester 5% Spandex -GSM-300+/- 10%

Import Item S.No.	Quantity recommended
1,2, 3	As Applied
Remaining	Net+1%

RA concerned may take necessary action subject to compliance of other usual conditions.

138.

Case No. 207 (G)	M/s. ARVIND GOODHILL SUIT MANUFACTURING PVT. LTD.
NC Meeting No. 12/AM20 dated 24.10.2019	F. No. 01/84/050/00174/AM17//DES-V Adv. Authorization No. 0810138208 dated 24.06.2016
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 23.08.2019 to fixation of norms as their case was rejected by NC in meeting no 17/84 dated 24.11.2016 due to non-submission of reply. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under: Export items Name : 1. Mens Jacket suit type with lining 85% Polyester 15% Spandex width 148/145 CM GSM 350 +/-10% 2. Mens Jacket suit type with lining 60% Polyester 38% Viscose 2% Spandex -58-59" - GSM 240 +/-10%	
Import Item S.No.	Quantity recommended
1,2, 12	As Applied
Remaining	Net+1%
RA concerned may take necessary action subject to compliance of other usual conditions.	

139.

Case No. 207 (H)	M/s. JPM EXPORTS PRIVATE LIMITED
NC Meeting No. 12/AM20 dated 24.10.2019	F. No. 01/84/050/00176/AM16/DES-V Adv. Authorization No. 0210206023 dated 29.07.2015
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 26.06.2019 for fixation of norms as NC was rejected in its meeting no. 09/AM18 dated 03.08.2017 due to non-submission of reply for above Adv. Authorization. Norms committee went through the details submitted in this case and decided to ask the firm to furnish "CAD and Sample" of the product. The case stands deferred for re-listing on 16.01.2020.	

140.

Case No. 207 (I)	M/s. JAYAKUMARAN EXPORTS
NC Meeting No 12/AM20 dated 24.10.2019 RA. F.No	F. No. 01/60/162/042/AM20/PRC 01/84/050/00384/AM18/DES-V

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32/21/040/00005/AM17/	01/84/050/00013/AM17/DES-V
	Adv. Authorization No. 3210077869 dated 18.04.2016
<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that case was transferred from PRC. Committee observed that CAD, matrix and import requested for piece of Export Product for the item applied and the item exported, imported input, nature of fabric, if they had exported, the export product applied for earlier and actual exported. Hence, Committee decided to ask the firm to appear before NC alongwith Sample of the product to clarify above and explain their case.</p> <p>The case stands deferred for re-listing on 16.01.2020.</p>	

141.

Case No. 207 (J)	Council for Leather Exports
NC Meeting No. 12/AM20 dated 24.10.2019	F. No. 01/84/171/00171/AM20/DES-V
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that council of leather exports vide their request dated 14.08.2019 along with enclosure addressed to DGFT for revision of finished Leather norms as the existing finished leather norms were notified by DGFT vide public notice No-. 21/2009 dated 01.12.2009.</p> <p>Since then, many Changes in tanning technology have taken place and many new types of finished leathers have been developed in tune with the requirement of the global market. They have stated that the export of finished leathers have declined from USD 216.83 million in April- June 2018 to USD 152.61 Million in April- June 2019. Hence, revision of existing finished leather norms as per enclosed recommendations is extremely crucial for revival and growth of exports of finished leathers.</p> <p>Committee observed that DPIIT had forwarded the above request to CLE on 22.10.2019 for their valuable comments.</p> <p>The case stands deferred for re-listing on 16.01.2020.</p>	

Minutes of Spl.Cases for review of M. No. 12-84 Dt. 24.10.2019
actually held on 25.11.2019

142.

Case No. 196	M/s. Orient Craft Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 25.11.2019	F. No. 01/84/171/00209/AM20/DES.V
<p>Decision: M/s Orient Craft Ltd. vide their email dated 21.11.2019 for rectification of prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and noted that the applicant (A.K. Jain GM-Commercial) appeared before NC on behalf of applicant and showed the representation, Sample to the NC. He explained that the fabric is printed and design has to be matched in the final product, it is made of multi flares which are curved in nature and therefore, wastage is more.</p> <p>The NC examined the CAD of the product and found that they had actually cut the length of 7m 19.4 cm and 132.08 cm for two pieces of garments and the consumption comes to 4.75 sqm/pc as applied by applicant. Norm's committee therefore recommended to approve the consumption as applied by applicant in their application.</p> <p>The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

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143.

Case No. 193	M/s. Bharat Silks (SPL)		
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 25.11.2019	F. No. 01/84/171/00205/AM20/DES.V		
Decision: M/s Bharat Silks vide their email dated 16.11.2019 for prior fixation of norms for the following 2 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and reviewed the representation and in the spirit of export promotion, allowed the consumption as per CAD which works out to 2.49 sqm/pc and 3.44 sqm/pc. The Committee approved the input output norms as under:			
Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% width 137 Cms.	Ladies Trouser made of 72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% Style No. S0WNY-P4386	2.49 Sqmtr/Pc.
3.	72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% width 137 Cms.	Ladies Dress made of 72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10%, Style No. S0SYA-D4722	3.44 Sqmtr/Pc.
The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.			

144.

Case No. 194	M/s. Bharat Silks (SPL)		
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 25.11.2019	F. No. 01/84/171/00206/AM20/DES.V		
Decision: M/s Bharat Silks vide their email dated 16.11.2019 for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and reviewed the representation and in the spirit of export promotion, allowed the consumption as per CAD which works out to 3.53 sqm/pc. Hence, the Committee approved the input output norms as under:			
Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
3.	72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10% width 137 Cms.	Ladies Dress made of 72% Silk 28% Cotton Printed Fabric GSM 67 +/- 10%, Style No. S0WNY-D4719	3.53 Sqmtr/Pc.
The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.			

145.

Case No. 198	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 25.11.2019	F. No. 01/84/171/00211/AM20/DES.V




Decision: M/s Richa Global Exports P. Ltd. vide their email dated 18.11.2019 for prior fixation of norms for the following 2 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and noted that Mr. Ravi Sharma appeared before norms committee and shown CAD, Sample and explained the ground for consumption of 5.00 sqm/pc. The garments had several pleats and had wide flayers with specific designed project beyond the average periphery of the garments. On the basis of explanation, CAD and designed of product the committee agreed to allow the quantity of 5.00 sqm/pc as applied. Hence, the Committee approved the input output norms as under:

Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	93% Polyester 7% Spandex Dyed Knitted Fabric GSM 200 (+/- 10%)	Ladies Dress made of 93% Polyester 7% Spandex Dyed Knitted Fabric GSM 200 (+/- 10%) Style No. 529354-533091	5.00 Sqmtr/Pc.
2.	93% Polyester 7% Spandex Dyed Woven Fabric GSM 200 (+/- 10%)	Ladies Dress made of 93% Polyester 7% Spandex Dyed Woven Fabric GSM 200 (+/- 10%) Style No. 523528-524234	5.00 Sqmtr/Pc.

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

146.

Case No. 199	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 25.11.2019	F. No. 01/84/171/00212/AM20/DES.V

Decision: M/s Richa Global Exports P. Ltd. vide their email dated 18.11.2019 for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and noted that Mr. Ravi Sharma appeared before norms committee and shown CAD, Sample and explained the ground for consumption of 5.75 sqm/pc. The garments had several pleats and had wide flayers with specific designed project beyond the average periphery of the garments. On the basis of explanation, CAD and designed of product the committee agreed to allow the quantity of 5.75 sqm/pc as applied. Hence, the Committee approved the input output norms as under:

Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
1.	100% Polyester Dyed Woven Fabric GSM 70 (+/- 10%)	Ladies Dress made of 100% Polyester Dyed Woven Fabric GSM 70 (+/- 10%), Along with Indian Lining, Style No. 521034-534132	5.75 Sqmtr/Pc.

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ)

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for fixation the norms again.
GSM should match in import and export.

147.

Case No. 202	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 25.11.2019	F. No. 01/84/171/00216/AM20/DES.V

Decision: M/s Richa Global Exports P. Ltd. vide their email dated 18.11.2019 for prior fixation of norms for the serial no.3 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and observe that the garments was made from printed fabrics and there are many pleats and sleeves in balloon shape. Based on sample of the product and CAD, NC allowed 5.30 sqm/pc for Style No. 63672.

M/s Richa Global Exports P. Ltd. vide their email dated 18.11.2019 for prior fixation of norms for the serial no.4 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and observe that after see the sample, norms committee observed that it was made up from printed fabric and printed design was matched on the two components in front and back on pocket and pleats. Based on sample, CAD norms committee agreed on the consumption of 4.00 sqmtr/pc for Style No. 64778.

Hence, the Committee approved the input output norms as under:

Sl. No.	Details of Import List	Details of Export item	Recommended quantity allowed
3.	100% Polyester Printed Woven Fabric GSM 116 (+/- 10%)	Ladies Dress made of 100% Polyester Printed Woven Fabric GSM 116 (+/- 10%) Style No. 63672	5.30 Sqmtr/Pc.
4.	68% Cotton 32% Silk Printed Woven Fabric GSM 39 (+/- 10%)	Ladies Shirts made of 68% Cotton 32% Silk Printed Woven Fabric GSM 39 (+/- 10%) Style No. 64778	4.00 Sqmtr/Pc.

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Minutes of Spl. Cases for review in M. No. 12-84 Dt. 24.10.2019
actually held on 12.12.2019

148.

Case No. 204		M/s. Richa Global Exports Pvt. Ltd. (SPL)			
NC Meeting No.12/AM20 dated 24.10.2019 actually held on 12.12.2019		F. No. 01/84/171/00218/AM20/DES.V			
<p>Decision: M/s Richa Global Exports Pvt. Ltd. vide their application dated 12.11.2019 requested for prior fixation of norms for the following 3 export products under Special Advance Authorisation Scheme and committee considered the case in its meeting held on dated 19.11.2019 and finalized the norms. Further the firm has requested to review the import quantity of inputs allowed in the meeting held on 19.11.2019 vide their Email dated 03.12.2019</p> <p>The Committee considered the case as per agenda alongwith other relevant papers and heard the technical team on 12.12.2019 on behalf of the firm. They showed samples of all export items and explained the ground for higher consumption of inputs due to specific printing pattern of the particular style of the Export item 3. The committee agreed to recommended the quantity of inputs as under:</p>					
Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Blouse made of 100% Polyester Printed Woven Fabric GSM 100 (+/- 10%) Style No. 2424-2628-2721	27300 No	1.	100% Polyester Printed Woven Fabric GSM 100 (+/- 10%)	2.65 Sq.mtr/Pc
2.	Ladies Blouse made of 100% Polyester Dyed Woven Fabric GSM 100 (+/- 10%) Style No. 2428	8500 No	2.	100% Polyester Dyed Woven Fabric GSM 100 (+/- 10%)	2.53 Sq.mtr/Pc
3.	Ladies Blouse made of 100% Cotton Printed Woven Fabric GSM 52 (+/- 10%) & 100% Cotton Dyed Woven Fabric GSM 52 (+/- 10%) Style No. 64779	1530 No	3.	100% Cotton Printed Woven Fabric GSM 52 (+/- 10%)	3.70 Sq.mtr/Pc
			4.	100% Cotton Dyed Woven Fabric GSM 52 (+/- 10%)	0.70 Sq.mtr/Pc
<p>The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>					

Manjiv